

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3930  
ANSWERED ON:20.12.2005  
SURPRISE CHECKS  
Gandhi Smt. Maneka

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the procedure adopted and time taken in revalidation of import/export license certificates;
- (b) whether any complaint against the officer revalidating the import/export licenses has come to the notice of the Government;
- (c) whether the Government conduct surprise checks in the exports license renewal procedures to identify any remove unscrupulous officers; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI E.V.K.S. ELANGO VAN)

- (a) The procedure adopted for revalidation of import and export licences is laid down in paragraph 2.13 of the Handbook of Procedures (Vol.1 ), 2004-2009 , published by the Directorate General of Foreign Trade. The licensing authorities are required to dispose off such applications within the time period stipulated in paragraph 9.11 of the Handbook in case the application is complete in all respects. However, in certain cases, where inter-ministerial consultation is required, the time period is counted from the date of receipt of approval by the licensing authorities.
- (b), ( c) and (d) Surprise checks on procedures relating to revalidation of export licences have not been carried out as no specific information against any officer in this regard has come to notice. However, regular supervision and checks are carried out by Department/Division heads in such matters, apart from scrutiny by audit authorities.